

Date of Order: 11.02.2026

PUBLICATION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-8

(Appellate Civil Jurisdiction)

ARB No. 79 of 2024 (O&M)

CECUBE ENGINEERING PVT. LTD.

... Petitioner

v/s

RIBUS TRADING SOLUTION

... Respondent

Notice to:

Respondent:- RIBUS TRADING SOLUTION THROUGH ITS AUTHORIZED REPRESENTATIVE SH. RITWICK DAS, PLOT NO. 119, KHASRA NO. 151, RAJPUR KHURD, TEHIL MEHRAULI, NEW DELHI - 110068

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court on **18.03.2026 (Actual)** personally or through someone authorized by Law to Act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 25st FEB 2026.

Veeru
26/2/26
Superintendent (Civil Revision Branch)

Scanning Clerk